

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2754
ANSWERED ON:09.12.2011
COURTS FOR SPEEDY JUSTICE TO CHILDREN
Dhruvanarayana Shri R. ;Natarajan Shri P.R.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether any legal court is functioning to render speedy justice, relief and care to the children who are victims of criminal offence across the country;
- (b) if so, the details thereof. State-wise;
- (c) if not, the reasons therefor; and
- (d) the action taken/being taken to provide children court?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): Section 25 of the Commissions for Protection of Child Rights (CPCR) Act, 2005 provides that for the purpose of providing speedy trial of offences against children or of violation of child rights, the State Government may, with the concurrence of the Chief Justice of the High Court, by notification, specify at least a court in the State or specify, for each district, a Court of Session to be a Children's Court to try the said offences.

In exercise of the powers conferred by Section 25 of the CPCR Act, 2005, the Governments of National Capital Territory (NCT) of Delhi and Kerala have set up Children's Courts. NCT of Delhi has specified the Courts of Additional Sessions Judge- one at each of the Police Districts -as Children's Courts and the Government of Kerala has specified the Principal Sessions Court in each district as Children's Court.

In addition, one Children's Court also exists in Goa under the Goa Children's Act, 2003, for rendering speedy justice to children who are victims of criminal offences in the State.

The CPCR Act, 2005 does not make it mandatory for the State Government to set up the Children's Court.